REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038. .

Dated: 24 Nov 87

859 /87 (F) APPLICATION NO W.P.No.

APPLICANT

RES PONDENTS

R. Ceandral Shankar lawar

Director General of Civil direction New Delhi and & Or.

- 1. Bri R. Chandra Mohan Rao Pawas, No. 21/c N 4/ht Black, Kojaji Nagar, Bangalore-10.
- 2. Sri S. M. Babn, Advocati, 242 Vh Main, Gandhi Nagar, Bansgalore - 9.
- 3 Di ordoir General of Civil Aviation.

Block I 2 III Earst R.K. Puram New Delvi.

4. The Regional Director, National din-Post dultions Madras Region, Madras disport

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/FTAY/ INTERIM ORDER passed by this Tribunal in the above said application 30 Nov 87

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Diary No. 145 100 100 18500 e Date: 27 11.57 ... AV

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7. Si M. S. Padonaraja Aurocati (CGSC), High Cowit Birdsing Barogalore-1.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE TWENTIETH DAY OF NOVEMBER 1987

Present : Hon'ble Justice Shri K.S.Putteswamy .. Vice-Chairman

Honible Shri P. Srinivasan

.. Member (A)

APPLICATION NO.859/87(F)

R. Chandra Mohan Rao Pawar, Junior Clerk, Civil Aviation Dept., Aerodrome Office, Bangalore R/o 21/C N 4th Block, Rajajanagar, Bangalore-10.

. Applicant

(Shri S.M. Babu .. Advocate)

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Director General of Civil Aviation, Block II & III East R.K.Puram, New Delhi

The Regional Director,
NationalAirport Authority,
Madras Region, Madras Airport,
Madras-27.

Aerodrome Officer, National Airport Authority, Bangalore—17.

Controller of Airworthiness, Civil Aviation Department, Bangalore Airport, Bangalore.

. Respondents

(Shri M.S. Padmarajaiah .. Advocate)

This application came up before this Tribunal today for hearing.

Hon'ble Vice-Cheirman made the following:

ORDER

Applicant by Shri S.M. Babu. Shri M.S.Padmarajaiah files Memo of appearance for the respondents. He also submits that the competent authority in the order made on 9/13.11.1987, had increased the subsistence allowance payable to the applicant in accordance with the rules. Shri Babu does not dispute the correctness of this order. Shri Babu prays for permission to withdraw this application with liberty reserved to



file a fresh application if that becomes necessary on any of the matters not so far decided by the authorities.

2. We consider it proper to grant this request. We, therefore, reject this application with liberty reserved to the applicant as sought by him. No costs.

chal Bench Best bsv

SdlVICE CHALAMAN Sdl
VICE CHALAMAN (A)

- True (a) 4-